

In The Court of the VI Additional Sessions Judge  
Madurai

Present: Thiru.T.Sambath Kumar Bsc., LLB  
VI Additional Session Judge

Dated: 17.06.2020

CrI.M.P.No: 631/2020

in Cr.No. 162/2018 of

Karuppayoorani P.S.

(S.C.493/2019)

Sabari Raj Aged 32,  
S/o.Muthukrishnan,  
Yagappa Nagar,  
Madurai.

:Petitioner

.. Vs..

State represented by Inspector of Police  
Karuppayoorani P.S. Crime no: 162/2018

:Respondent

**Petition filed u/s 439 Crpc. for bail.**

This petition coming on for hearing on 17.06.2020 in the presence of Advocate Thiru.K.Sathishkumar for the petitioner and Thiru.N.Siva Murugan the learned Additional Public Prosecutor for the respondent and having stood over for consideration this court delivered the following.

**ORDER**

The counsel for the petitioner submitted that the Respondent Police registered a case against the Petitioner/ Accused u/s.147,302,120(b),109,364,201 of IPC and the petitioner was arrested on 05.11.2019 and he is in Judicial custody for past 210 days and it is alleged by the prosecution that the petitioner along with other accused have kidnaped and murdered one Raja mohammed and the petitioner is innocent and the petitioner is having permanent residential address and prepared to furnish substantial sureties for his due appearance and considering the spread of Covid-19 virus the bail application may be favourably considered and prayed for releasing the petitioner on bail.

In reply the learned Public Prosecutor has strongly objected to release the petitioner on bail as the petitioner has involved in another three cases and if the petitioner is released on bail he will evade the process of the court and prayed for dismissing the petition, but he has not made any objections for granting interim bail considering the long incarceration of the petitioner.

Case records perused. Case has been registered under section u/s.147,302,120(b),109,364,201 of IPC Date of occurrence is 06.10.2018. The petitioner has been arrested on 05.11.2019 and is in Judicial custody since then. It is the case of the prosecution that the petitioner along with 7 other accused committed murder of one Raja mohammed. Now the entire country is under the threat of Covid-19 virus outbreak and under lock down. Therefore the safety of every individual is paramount and therefore keeping the petitioners in the jail during lock down is not safe. Already co-accused have been released on interim bail. Therefore considering the extraordinary circumstances this court is of the view that the petitioner can be released on interim bail. Hence considering the facts and circumstances, this court inclined to grant interim bail to the petitioner till 08.09.2020 and accordingly the petitioner is ordered to be released on interim bail on his executing a bond for a sum of Rs.10,000/- before the Jail superintendant concerned and the petitioner is directed to surrender before this court on 09.09.2020. Accordingly this petition is ordered.

Pronounced by me in open court on this 17<sup>th</sup> day of June – 2020.

Sd/- T.Sampath Kumar  
VI Additional Sessions Judge,  
Madurai

**/t.c.f.b.o/**

Head Clerk  
VI Additional Sessions Judge,  
Madurai

Copy to :

The Petitioner through counsel  
The Addl. Public Prosecutor, Madurai  
The S.I. of Police Karuppayoorani, Madurai  
The Superintendent, Central Jail, Madurai.